## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 153 OF 2018**

Dated: 14th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

GMR Kamalanga Energy Ltd. & Anr.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission

...Respondent(s)

& Ors.

Counsel for the Appellant(s) :

Ms. Raveena Dhamija

Counsel for the Respondent(s)

Mr. Aditya Singh

h/f Mr. G. Umapathy for R.2 to 4

## **ORDER**

Admit. Issue notice to the Respondents returnable on 23.10.2018. Dasti, in addition, is permitted. Mr. Aditya Singh, learned counsel takes notice on behalf of Respondent Nos. 2 to 4 and seeks a week's time to file vakalatnama and thereafter four weeks time to file reply.

List the matter on <u>23.10.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 19.09.2018 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.10.2018 after serving copy on the other side.

(I.J. Kapoor) Technical Member (Justice Manjula Chellur)
Chairperson